Advocates Act, 1961".

The motion was adopted.

डा० लक्ष्मीनारायण पांडेय : मैं विधेयक को पुरःस्थापित करता हूं ।

15.36 hrs.

CONSTITUTION (AMENDMENT) BILL*

(*Insertion of new article 326A*)

SHRI C. K. CHANDRAPPAN (Tellicherry): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India".

The motion was adopted.

SHRI C. K. CHANDRAPPAN: I introduce the Bill.

15.37 hrs.

CONSTITUTION (AMENDMENT) BILL*

(*Amendment of Eighth Schedule*)

SHRI C. K. CHANDRAPPAN: I beg to move for leave to introduce a Bill to amend the Constitution of India.

SHRI ANNASAHEB GOTKHINDE (Sangli): I want to oppose this motion for leave to introduce this Bill. The controversial decision taken by the Sahitya Academy to grant recognition to Konkani has provoked strong reaction and Sharp opposition in the States of Goa and Maharashtra. Dr Suniti Kumar Chatterjee, President of the Sahitya Academy while delivering the inaugural speech at the All India Konkani Sahitya Parishad in Panaji Goa in February 1974 has prejudged the issue when he said:

> "Konkani which by its own right should be recognised as one of the major languages of India has for the last few centuries been under a cloud."

It was also surprising to note that Dr. Chatterjee should also have felt the need of going out of his way to express an opinion at that time regarding the political status of Goa. The propriety of the remarks made by Dr. Chatterjee even before the issue was duly considered by the Sahitya Academy is highly questionable and his attitude was not impartial. Under such abnormal circumstances, the object of the Bill "... to satisfy the feelings and aspirations of the people of several regions" would be served only by referring the Bill first to the legislatures of the States, namely Goa and Maharashtra for expressing their views thereon. Otherwise we would be setting a bad precedent by granting leave to introduce such a controversial Bill which is most likely to defeat its own purpose and object.

SHRI C. K. CHANDRAPPAN: The point he raised shows that there is need for discussion. I thought that Mr. Gotkhinde would oppose the introduction of the Bill on the basis of some constitutional arguments. His submissions if I may say so shows that there is need for discussion. I do not find that there is any reason not to introduce the Bill. We have had in this House itself several Bills to amend the Eighth Schedule, including Konkani and in fact various Bills were introduced. I do not think there is any substance in his opposition.

MR. DEPUTY-SPEAKER: I should also like to advise Mr. Gotkhinde

---

*Published in Gazette of India Extraordinary Part II, section 2, dated 2nd May, 1975.

that he if wanted this Bill to be discussed by the State legislatures, it is for him to bring in amendment when this Bill is taken up for consideration. That is the best course. The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI C. K. CHANDRAPPAN: Sir, I introduce the Bill.

15.40 hrs.

HINDU MARRIAGE (AMENDMENT) BILL—*contd.*

(*Amendment of sections 13 and 15*) *by Shri Madhu Limaye.*

MR. DEPUTY-SPEAKER: We take up for further consideration the Hindu Marriage (Amendment) Bill moved by Shri Madhu Limaye. We allotted two hours; 55 minutes were taken and one hour and five minutes are left. Shri R. R. Sharma was on his legs. He is not here now. Shri Salve.

श्री नरेन्द्र कुमार सालवे (वेतूल) : उपाध्यक्ष महोदय, माननीय सदस्य श्री मधु लिमये जी जो यह विधेयक लाए हैं इस के पीछे उन की जो भावना है, भाव है, मनोभाव हैं, वह सराहनीय है, काबिले तारीफ हैं । अपने भाषण में एक विवरण उन्होने सामने रखा था । वह मुसीबते वह अकथनीय मानसिक यंत्रणाएं जिन से उन लोगों को गुजरना पड़ता है जिन के मसले शादी के विच्छेद से या पुनर्विवाह से संबंधित है, इन के बारे में उन्होंने बताया । ये मानव स्वभाव और मानव प्रकृति से संबंधित मसले है। इन सब का सुझाव, इन सब का उपाय किसी कानून या किसी विधेयक से निकलना तो बड़ा मुश्किल है । मगर यह जरूरी है कि इस तरीके से जब आफत के पहाड़ उन लोगों पर आ गिरते हैं जिन के जीवन की शृंखला, जीवन का प्रवाह रुक जाता है उस में कानून कम से कम इस तरीके का हो, इतनी व्यवहारिकता हो कानून में कि जो लोग एक तौर तरीके से अपने विवाहित जीवन को न चला सकें या जिन के जूडिशियल सेपरेशन की डिग्री हो गई हो वे मानसिक यंत्रणा में ज्यादा दिन तक न रहे, दो साल के बदले उस की मियाद छः महीने कर दी जाय ।

15.42 hrs.

[SHRI DINESH CHANDRA GOSWAMI *in the chair*]

लिमये जी ने उस रोज जो विचार रखें, वह उन का एक अराजनैतिक भाषण था, उन विचारों में बहुत शऊर था, इल्म था, विवेक की एक नई बुलन्दी थी । उन्होंने बहुत से उदाहरण दिए जिन से यह स्पष्ट हो गया कि एक तो मानवता का प्रश्न खड़ा हो हो जाता है, जिस किसी की शादी में दिक्कतें आ जायं, पुनर्विवाह में दिक्कतें आ जायं, विच्छेद का प्रश्न उपस्थित हो जाये उस में कानून ज्यादा से ज्यादा जितनी मदद कर सके उतना ही अच्छा है किसी ने कहा है कि –

रिश्ता जो मुहब्बत का टूट जाता है
देखते देखते शीराजा बिखर जाता है ।

यह शीराजा जब बिखर जाता है तो यह जरुरी है कि अपनी तरफ से कानून उस मुसीबत में पड़े आदमी को और ज्यादा मुसीबतजदा न बनाए । उन मुसीबतों को जितना दूर कर सके वह करना आवश्यक है ।

एक उदाहरण मधु जी बता रहे थे कि जूडिशियल सेपरेशन के बाद या डाइवोर्स की डिक्री के बाद एक व्यक्ति ने पुनर्विवाह कर लिया पुनर्विवाह की जो मियाद कानून मे रखी है उस के पहले कर लिया । नतीजा यह हुआ कि जिस स्त्री के साथ पुनर्विवाह हुआ था उसी के लोगों ने कानून को आपत्ति उठायी और वह विवाह विसर्जित कर दिया गया । एलिमनी और डैमेजेज उस को देने पड़े । इस तरीके की दिक्कत और परेशानियों में कुछ तो मानवी दिक्कत हैं और कुछ बनाई हुई दिक्कतें हैं